



The Manipur Shops and Establishment (Regulation of Employment and Conditions of Service) Act, 2021

Act No. 9 of 2023

Keywords:

Shop, Wages

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MANIPUR GAZETTE



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GOVERNMENT OF MANIPUR SECRETARIAT: LAW & LEGISLATIVE AFFAIRS DEPARTMENT

NOTIFICATION

Imphal, the 2nd November, 2023

No. 2/29/2021-Leg/L : The following Act of the Legislature of Manipur which received assent of the President of India on October 13, 2023 is hereby published in the Official Gazette:

THE MANIPUR SHOPS AND ESTABLISHMENTS (REGULATION OF EMPLOYMENT AND CONDITIONS OF SERVICE) ACT, 2021 (MANIPUR ACT NO. 9 OF 2023)

AN

ACT

to amend and consolidate the laws relating to regulation of employment and other conditions of service of workers employed in shops and establishments and for matters connected therewith or incidental thereto.

BE it enacted by the Legislature of Manipur in the Seventy-second Year of the Republic of India as follows:

CHAPTER I PRELIMINARY

1. (1) This Act may be called the Manipur Shops and Establishments (Regulation of Employment and Conditions of Service) Act, 2021.

Short title, application and commencement.

(2) It shall apply to the shops and establishments employing ten or more workers.

(3) It shall be deemed to have come into force with effect from the 29th day of June, 2021.

2. In this Act, unless the context otherwise requires :-

Definitions.

(a) "Chief Facilitator" means the Chief Facilitator appointed as such under sub-section(1) of section 17;

- (b) **“day” means a period of twenty-four hours beginning at mid night;**
- (c) **“employer” means an owner or a person who has ultimate control over the affairs of a shop or an establishment, and includes-**
- (i) **in the case of a firm or association of individuals, a partner or member of the firm or association;**
 - (ii) **in the case of a company, a director of the company;**
 - (iii) **in the case of a shop or an establishment owned or controlled by the Central Government or a State Government or local authority, the person or persons appointed to manage the affairs of such shop or establishment by the Central Government or the State Government or local authority, as the case may be;**
- (d) **“establishment” means any premises, not being the premises of a factory or a shop,**
- (i) **wherein any trade, business, manufacture, or any work in connection with, or incidental or ancillary thereto, or any journalistic or printing work, or business of banking, insurance, stocks and shares, brokerage or produce exchange, is carried on; or**
 - (ii) **which is used as theatre, cinema or for any other public amusement or entertainment,**

to whom the provisions of the Factories Act, 1948 (63 of 1948), the Working Journalists and Other Newspaper Employees(Conditions of Service) and Miscellaneous Provisions Act, 1955 (45 of 1955), the Motor Transport Workers Act, 1961 (27 of 1961), the Contract Labour (Regulation and Abolition) Act, 1970 (37 of 1970), the Sales Promotion Employees (Conditions of Service) Act, 1976 (11 of 1976), the Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979 (30 of 1979), and the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996 (27 of 1996) does not apply;

- (e) **“notification” means a notification published in the Official Gazette;**
- (f) **“prescribed” means prescribed by rules made under this Act;**
- (g) **“shop” means any premises where goods are sold, either by retail or wholesale or where services are rendered to customers, and includes an office, a store-room, go-down, warehouse or workhouse or work place for distribution or packaging or repackaging of finished goods is carried on; but does not include a shop attached to a factory where persons employed in such shop are allowed the benefits provided under the Factories Act, 1948 (63 of 1948);**
- (h) **“State Government” means the State Government of Manipur;**
- (i) **“wages” means all remuneration (whether by way of salary, allowances or otherwise) expressed in terms of money or capable of being so expressed which would, if the terms of employment, express or implied, were fulfilled, be payable to a person employed in respect of his employment or of work done in such employment, and includes -**
 - (i) **any remuneration payable under any award or settlement between the parties or under any order of a court or tribunal;**
 - (ii) **any remuneration to which the person employed is entitled in respect of overtime work or holidays or any leave period;**
 - (iii) **any additional remuneration payable under the terms of employment whether called a bonus or by any other name;**
 - (iv) **any sum which by reason of the termination of employment of the person employed is payable under any law, contract or instrument which provides for the payment of such sum, whether with or without deductions;**
 - (v) **any sum to which the person employed is entitled under any scheme framed under any law, for the time being in force; and**
 - (vi) **house rent allowance, but does not include-**

- (a) **any bonus, which does not form part of the remuneration payable under the terms of employment or which is not payable under any award or settlement between the parties or under any order of a court;**
 - (b) **the value of any accommodation, or of the supply of light, water, medical attendance or other amenity or of any service excluded from the computation of wages by a general or special order of the State Government;**
 - (c) **any contribution paid by the employer to any pension or provident fund, and the interest which may have accrued thereon;**
 - (d) **any travelling allowance or the value of any travelling concession;**
 - (e) **any sum paid to the employed person to defray special expenses entailed to him by the nature of his employment; or**
 - (f) **any gratuity payable on the termination of employment in cases other than those specified in sub-clause(iv);**
- (j) **“Wages-Period” in relation to the payment of wages of a worker, means a wages - period fixed by an employer under this Act in respect of such worker;**
- (k) **“week” means a period of seven days beginning at midnight on Saturday night or such other night as may be approved in writing for a particular area by the Chief Facilitator;**
- (l) **“worker” means any person [except an apprentices under the Apprentices Act, 1961 (52 of 1961)] employed to do any manual, unskilled, skilled, technical, operational or clerical work for hire or reward, whether the terms of employment be express or implied; and**
- (m) **“year’ means a period of twelve months of the Gregorian Calendar commencing from the first day of January.**

Act not to apply to certain persons and premises.

3. (1) The provisions of this Act shall not apply to –

- (a) a worker occupying position of confidential, managerial or supervisory character in a shop or in an establishment;

- (b) a worker whose work is inherently intermittent;
- (c) any shop or establishment run by the Union or State Government or the local authority;
- (d) any office of the Reserve Bank of India;
- (e) an establishment used for the treatment or care of the sick, infirm, destitute or mentally unfit;
- (f) a member of the family of any employer,
- (g) such other shops, establishments, or worker of such classes of any of them as the State Government may by notification in the Official Gazette exempt from the application of all or any of the provisions of this Act.

(2) A list of the workers referred to in clause (a) of sub-section (1) shall be displayed on the website of the shop or establishment and in absence of the website at a conspicuous place in the shop or establishment and a copy thereof shall be sent to the Facilitator.

4. Nothing contained in this Act shall adversely affect any right or privilege to which any worker is entitled, under any law, award, agreement contract, custom or usage for the time being in force.

Certain rights and privileges not to be affected.

CHAPTER II REGISTRATION AND ISSUE OF LABOUR IDENTIFICATION NUMBER

5. (1) On the commencement of this Act, every employer of a shop or an establishment employing ten or more workers, shall get his shop or establishment registered under this Act within a period of six months from the date of such commencement or the date on which such shop or establishment comes into existence and obtain a Labour Identification Number. The registration shall be valid for one calendar year. Every employer of the registered shop or establishment shall get the registration of his shop or establishment renewed for every calendar year. A certificate of registration or renewal of registration, as the case may be, containing such particulars in such form as may be prescribed shall be issued to the employer who applies for registration or renewal of registration.

Prohibition of discrimination against woman worker.

(2) Every employer of shop or establishment, employing ten or more workers, shall make an application for registration of his shop or establishment or renewal of registration of his shop or establishment to such authority and in such form and manner as may be prescribed.

(3) The fees payable for registration or for renewal of registration shall be such as may be prescribed.

(4) The authority referred to in sub-section (2) shall, on receipt of an application under sub-section (2) register the shop or establishment and issue a Labour Identification Number in such form as may be prescribed.

(5) Notwithstanding anything in this section, the shops and establishments registered under the provisions of the Employees State Insurance Act, 1948 (34 of 1948) or the Employees' Provident Funds Miscellaneous Provisions Act, 1952 (19 of 1952) or any rules, regulations or scheme made thereunder shall be deemed to be registered for the purposes of this Act:

Provided that such shops and establishments shall, within a period of six months from the commencement of this Act, obtain a Labour Identification Number in such manner as may be prescribed.

CHAPTER III

DUTIES OF EMPLOYER

Prohibition of
discrimination
against
woman
worker.

6. (1) No woman worker shall be discriminated against in matters of recruitment, training, transfers or promotions or wages.

(2) No woman shall be required or allowed to work in a shop or establishment except between the hours of 6 a.m. and 9 p.m. :

Provided that where the State Government or any person, authorized by it in this behalf, is satisfied that the provision of shelter, rest room, night crèche, ladies' toilet, adequate protection of their dignity, honour and safety, protection from sexual harassment, and their transportation from the shop or establishment to the door step of their residence exist in such shop or establishment, it may, by notification, after obtaining the consent of the woman worker, allow her to work between 9 p.m. and 6 a.m. subject to such conditions as may be specified in the notification.

(3) Subject to the provisions of the other laws as applicable to a shop or an establishment, every employer shall fix a wages-period in respect of which wages shall be payable to the worker :

Provided that the employer may fix different wages-period for different worker of different classes of workers and that no wages-period shall exceed one month.

(4) Subject to the provisions of the other laws applicable to a shop or an establishment every employer shall pay wages

payable to the workers employed in a shop or an establishment before the expiry of the seventh day after the last day of the wages-period in respect of which the wages are payable to the workers at the rates not less than the rates prescribed for the Scheduled Employment in the Minimum Wages Act, 1948 (11 of 1948) where applicable to shop or an establishment and where the rate have been fixed by agreement, settlement or award, not less than the rates so fixed:

Provided that in case a worker is absent until such expiry, the wages shall be paid with a period of three working days from the days on which he attend for work again.

(5) Where the service of a worker is terminated by or on behalf of the employer, where, it is terminated on account of the closure of a shop or an establishment for any reason other than a weekly or other recognized holiday every employer shall pay wages payable to a worker before the expiry of the second working day from the day on which service of the worker is terminated.

(6) Every employer shall pay wages of worker direct to the worker or to other person authorized by him in this behalf in current coin or currency or in both on a working day near the place of working during working hours.

7. (1) Every employer shall take such measures relating to the health and safety (including cleanliness, lighting, ventilation and prevention of fire) of the workers as may be prescribed.

Health and safety of workers.

(2) Every employer shall be responsible for providing constant and adequate supervision of the workers employed in the shop or establishment and to ensure the compliance with the rules relating to health and safety made under sub-section (1) and for taking steps necessary to prevent accidents.

8. (1) No adult worker shall be required or allowed to work in a shop or establishment for more than forty-eight hours in any week and nine hours a day and no worker shall be asked to work continuously for more than five hours unless he has been given a break of not less than half an hour:

Fixing of hours of work and spread over.

Provided that the working hours or of weekly rest may be relaxed in case of work of urgent nature with the previous permission of the Facilitator.

(2) The total number of hours of work in a shift including the rest interval shall not exceed ten and half hours in any shop or establishment and in case a worker is entrusted with intermittent nature of work or urgent work, the spread over shall not exceed twelve hours.

(3) Any working hour beyond nine hours a day or forty-eight hours a week shall be treated as overtime and the total number of overtime hours shall not exceed one hundred and twenty five hours in a period of three months.

(4) The State Government shall make rules to,-

- (a) subject to sub-section (1), fix the number of hours of work which shall constitute a normal working day for the workers employed in the shop or establishment, inclusive of one or more specified intervals;
- (b) provide for a day of rest in every period of seven days which shall be allowed to all the workers employed in the shop or establishment and for the payment of remuneration in respect of such days of rest.

(5) The provisions of sub-sections (1) and (2) shall, in relation to the following class of workers employed in such shop or establishment, apply only to such extent, and subject to such conditions, as may be prescribed, namely -

- (a) workers engaged on urgent work, or in any emergency which could not have been foreseen or prevented;
- (b) workers engaged in the nature of preparatory or complementary work which must necessarily be carried on outside the normal hours of work laid down in the rules;
- (c) workers engaged in any work which for technical reasons has to be completed before the day is over;
- (d) workers engaged in a work which cannot be carried on except at times dependent on the irregular action for natural forces; and
- (e) highly skilled workers (such as workers working in the establishments of Information Technology, Bio-Technology and Research and Development Divisions)

Wages for overtime work.

9. Where any worker is required to work on any day in excess of nine hours and forty-eight hours in a week, he shall be entitled to wages at the rate of twice his ordinary rate of wages or such higher amount as may be prescribed.

Shift working and rest.

10. (1) A department or any section of a department of the shop or establishment may work in more than one shift at the discretion of the employer and if more than one shift is worked, the worker may be required to work in any shift at the discretion of the employer.

(2) A shop or an establishment may work on all days in a week subject to the condition that every worker shall be allowed weekly holiday of at least twenty-four consecutive hours of rest.

(3) If a worker is denied weekly holiday, the compensatory leave in lieu thereof shall be given within two months of such weekly holiday.

(4) The period and hours of work in a week for all classes of workers in such shift shall be informed to all workers in writing and shall be sent to the Facilitator electronically or otherwise.

(5) Where a worker is required to work on a day of rest, he shall be entitled to wages at the rate of twice his ordinary rate of wages.

CHAPTER IV LEAVE AND HOLIDAYS

11. (1) Every worker shall be allowed a weekly holiday with wages:

Annual leave,
casual and
sick leave
and other
holidays.

Provided that the State Government may, by notification, fix different days as weekly holiday for different class of shops and establishments or areas.

(2) Every worker shall be entitled to eight days' casual leave with wages in every calendar year which shall be credited into the account of the worker on a quarterly basis.

(3) Every worker who has worked for a period of two hundred and forty days or more in a shop or establishment during a calendar year shall be allowed during the subsequent calendar year, leave with wages for a number of days calculated at the rate of one day for every twenty days of work performed by him during the previous calendar year.

(4) Every worker shall be permitted to accumulate earned leave up to a maximum of forty-five days.

(5) Where the employer refuses to sanction the leave due when applied fifteen days in advance, then the worker shall have a right to encash the leave in excess of forty-five days:

Provided that if a worker is entitled to leave under this section, is discharged by his employer before he has been allowed the leave, or if, having applied for and having been refused the leave, he quits his employment on account of retirement, resignation, death or permanent disability, the employer shall pay him full wages for the period of leave due to him.

(6) A worker shall be entitled to eight paid festival holidays in a calendar year, namely, the Independence Day, Republic Day and Gandhi Jayanti and five such other festival holidays as may be agreed to between the employer and the workers, before the commencement of the year.

(7) For the purpose of sub-section (3)-

- (a) any day of lay-off, by agreement or contract or as permissible under the model standing orders or standing order certified under the Industrial Employment (Standing Orders) Act, 1946 (20 of 1946);
- (b) in the case of a female worker, the maternity leave under the provisions of the Maternity Benefits Act, 1961 (53 of 1961);
- (c) the leave earned in the year prior to that in which the leave is availed, or
- (d) the absence of the worker due to temporary disablement caused by accident arising out of and in the course of his employment,

shall be deemed to be days on which the worker has worked in a shop or establishment for the purpose of computation of the period of two hundred and forty days or more, but shall not earn leave for these days.

(8) The leave admissible under sub-section (3) shall be exclusive of all holidays whether occurring during or at either end of the period of leave.

CHAPTER V

WELFARE PROVISIONS

Drinking water. 12. Every employer shall make effective arrangements to provide and maintain at suitable points conveniently situated for all persons employed in the shop or establishment, a sufficient supply of wholesome drinking water.

Latrines and Urinals. 13. Every employer shall provide sufficient latrine and urinal for male and female as may be prescribed which shall be so conveniently situated as may be accessible for the workers employed in the shop or establishment:

Provided that several employers may provide common facilities, in case it is not possible in a shop or establishment due to constraint in space or otherwise.

Crèche facility. 14. In every shop or establishment wherein thirty or more woman workers or fifty or more workers are ordinarily

employed, there shall be provided and maintained a suitable room or rooms as crèche for the use of children of such woman workers:

Provided that if a group of shops or establishments, so decide to provide a common crèche within a radius of one kilometre, then, the same shall be permitted by the Chief Facilitator, by an order, subject to such conditions as may be specified in the order.

15. Every employer shall provide at the place of work first-aid facilities as may be prescribed. First-aid.

16. The State Government shall require the employer to provide and maintain in the shop or establishment, wherein not less than one hundred workers are employed or ordinarily employed to maintain a canteen for the use of its workers: Canteen.

Provided that a group of shops or establishments, so decide to provide a common canteen, then the same shall be permitted by the Chief Facilitator by an order, subject to such conditions as may be specified in the order.

**CHAPTER VI
FACILITATORS AND THEIR POWERS AND
FUNCTIONS**

17. (1) The State Government may, by notification, appoint such persons who possesses the prescribed qualification to be Facilitator for the purpose of this Act and may assign to them such local limits as it may think fit: Appointment of Chief Facilitator and Facilitators and their powers.

Provided that the State Government may, by notification, appoint a Chief Facilitator who shall, in addition to the powers conferred on a Chief Facilitator under this Act, exercise the powers of a Facilitator throughout the State.

(2) The State Government may prescribe a scheme for inspection of shops and establishments which shall provide for generation of a web-based inspection schedule.

(3) Every Facilitator and Chief Facilitator appointed under subsection (1) shall be deemed to be public servant within the meaning of section 21 of the Indian Penal Code and shall be officially subordinate to such authority as the State Government may specify in this behalf.

(4) Subject to such conditions as may be prescribed, a Facilitator may, within the local limits for which he is appointed—

- (i) advice the employers and workers and provide them such information as may be considered necessary for

complying with the provisions of this Act effectively;

- (ii) inspect the shop or establishment in accordance with the scheme for inspection referred to in sub-section (2) and may-
- (a) examine any person who is found in any premises of the shop or establishment and whom, the Facilitator has reasonable cause to believe, is a worker of the shop or establishment;
 - (b) require any person to give any information, which is in his power to give with respect to the names and addresses of the persons;
 - (c) search, seize or take copies of such register, record of wages or notices or portions thereof as the Facilitator may consider relevant in respect of an offence under this Act and which the Facilitator has reason to believe has been committed by the employer;
 - (d) bring to the notice of the State Government defects or abuses not covered by the law for the time being in force; and
 - (e) exercise such other powers as may be prescribed :

Provided that no person shall be compelled under this section to answer any question or give any evidence tending to incriminate himself.

No. 45 of
1860

(5) Any person required to produce any document or to give any information required by a Facilitator under sub-section (4) shall be deemed to be legally bound to do so within the meaning of section 175 and section 176 of the Indian Penal Code.

No. 2 of
1974

(6) The provisions of the Code of Criminal Procedure, 1973 shall, so far as may be, apply to the search or seizure under sub-clause (c) of clause (ii) of sub-section (4) as they apply to the search or seizure made under the authority of a warrant issued under section 94 of the said Code.

CHAPTER VII

RECORDS AND RETURNS

Maintenance
of register
and records.

18. (1) Subject to the relevant provisions of the Labour Laws (Simplification of Procedure for Furnishing Returns and Maintaining Registers by Certain Establishments) Act, 1988 as applicable to his shop or establishment, every employer shall maintain such registers and records as may be prescribed.

No. 51 of
1988.

(2) The records may be maintained electronically or annually:

Provided that at the time of inspection by Facilitator, a hard copy of such records if demanded, shall be submitted duly signed by the employer.

19. Every employer of a shop or an establishment shall furnish an annual return, in such form and manner (including electronic form), to such authority as may be prescribed. Annual Return.

CHAPTER VIII

OFFENCE AND PENALTIES

20. (1) Whoever contravenes the provisions of this Act or the rules made thereunder shall be punishable with fine which may extend to two lakh rupees and in the case of a continuing contravention, with an additional fine which may extend to two thousand rupees for every day during which such contravention continues: Penalty for contravention of provision of this Act.

Provided that the total amount of fine shall not exceed two thousand rupees per worker employed.

(2) If any person who has been convicted of any offence punishable under sub-section (1) is again guilty of an offence involving a contravention or failure of compliance of the same provision, he shall be punishable on a subsequent conviction with fine which shall not be less than one lakh rupees but which may extend to five lakh rupees.

21. Save as otherwise expressly provided in this Act, where an employer on being held guilty of contravention of any of the provisions of this Act or any rules made there under which has resulted in an accident causing serious bodily injury or death of a worker, shall be punishable with imprisonment which may extend to six months or with fine which shall not be less than two lakh rupees which may be extended to five lakh rupees or with both. Penalty for contravention of the provisions of this Act which resulted in accident.

22. (1) Whoever wilfully obstructs a Facilitator in exercise of any powers conferred on him by or under this Act or refuses or wilfully neglects to afford the Facilitator any reasonable facility for making any inspection, examination, inquiry or investigation authorised by or under this Act in relation to a shop or an establishment, shall be punishable with fine which may extend to two lakh rupees. Penalty for obstructions and refusal to provide register etc.

(2) Whoever wilfully refuses to produce on the demand of a Facilitator, any register or other document kept in pursuance of this Act or the rules made thereunder or prevents or attempts to

prevent or does anything which he has reason to believe to prevent any person from appearing before, or being examined by, a Facilitator acting in pursuance of this duties under this Act, shall be punishable with fine which may extend to two lakh rupees:

Provided that the total amount of fine shall not exceed two thousand rupees per worker employed.

Cognizance of offences. 23. (1) No Court shall take cognizance of any offence punishable under this Act and the rules made thereunder unless a complaint in respect thereof is made by the Facilitator within three months of the date on which the alleged commission of the offence came to the knowledge of the Facilitator and a complaint is filed in the regard thereby:

Provided that where the offence consists of disobeying a written order made by a Facilitator, complaint thereof may be made within six months of the date on which the offence is alleged to have been committed.

(2) No Court inferior to that of a Metropolitan Magistrate or a Judicial Magistrate of the First Class shall try any offence punishable under this Act or the rules made thereunder.

Compounding of offences. 24. (1) Notwithstanding anything contained in the Code of Criminal Procedure, 1973, any offence punishable under this Act, not being an offence punishable with imprisonment only, or with imprisonment and also with fine, may, on an application of the accused person, either before or after the institution of any prosecution, be compounded by a Gazetted officer, as the State Government may, by notification, specify, for a sum of fifty per cent. of maximum fine provided for such offence, in the manner as may be prescribed.

(2) Nothing contained in sub-section (1) shall apply to an offence committed by a person for the second time or thereafter within a period of five years from the date –

- (a) of commission of a similar offence which was earlier compounded;
- (b) of commission of similar offence for which such person was earlier convicted.

(3) Every officer referred to in sub-subsection (1) shall exercise the powers to compound an offence, subject to the direction, control and supervision of the State Government.

(4) Every application for the compounding of an offence shall be made in such form and manner as may be prescribed.

(5) Where any offence is compounded before the institution of any prosecution, no prosecution shall be instituted in relation to such offence, against the offender in relation to whom the offence is so compounded.

(6) Where the composition of any offence is made after the institution of any prosecution, such composition shall be brought by the officer referred to in sub-section (1) in writing, to the notice of the Court in which the prosecution is pending and on such notice of the composition of the offence being given, the person against whom the offence is so compounded shall be discharged.

(7) Any person who fails to comply with an order made by the officer referred to in sub-section (1), shall be liable to pay a sum equivalent to twenty per cent. of the maximum fine provided for the offence, in addition to such fine.

(8) No offence punishable under the provisions of this Act shall be compounded except under and in accordance with the provisions of this section.

CHAPTER IX

Application and non-application of certain Acts

25. The provisions of the Employees' Compensation Act, 1923 (8 of 1923) and if the rules made thereunder shall, mutatis mutandis apply to every worker in a shop or an establishment.

Employees' Compensation Act, 1923 to apply to worker.

26. (1) Notwithstanding anything contained in the Payment of Wages Act, 1936 (4 of 1936) herein referred to as the said Act, the State Government may, by notification in the official gazette, direct that subject to the provisions of section 2 of the said Act or any of the provisions thereof or of the rules made thereunder shall apply to all or any class of workers of such shops or establishments as may be mentioned in that notification.

Limited application of the Payment of Wages Act, 1936.

(2) On the application of the provisions of the said Act to any shop or establishment under sub-section (1), the facilitator appointed under this Act shall be deemed to be the Inspector for the purposes of the enforcement of the provisions of the said Act within the local limit of his jurisdiction.

27. On and from the date on which this Act comes into force in respect of a shop or an establishment, the Weekly Holidays Act, 1942 (18 of 1942) shall cease to apply to any shop or an establishment.

Non-application of Weekly Holidays Act, 1942.

CHAPTER X
MISCELLANEOUS

- Protection of action taken in good faith.** **28.** No suit, prosecution or other legal proceeding shall lie against any public servant or any other person in the service of the Central Government or the State Government, acting under direction of any such public servant, for anything in good faith done or intended to be done in pursuance of the provisions of this Act or of any rule made thereunder.
- Power to grant exemptions.** **29.** The State Government or any officer empowered in this behalf may, by notification, exempt from the operation of all or any provisions of this Act for any period it is considered, any shop or establishment or class thereof or any employer or worker or class of employers or workers to whom this Act applies on such terms and conditions as it may think fit.
- Application of other laws not barred.** **30.** The provisions of this Act shall be in addition to, and not in derogation of the provisions of any other law (which are not specified at chapter IX) for the time being in force.
- Power to ~~make~~ Rules.** **31.** (1) The State Government may, by notification, make rules for carrying out the provisions of this Act.
- (2) In particular and without prejudice to the generality of the foregoing power, such rules may provide for all or any of the following matters, namely:--
- (a) the authority to which and the form and manner in which an application shall be made under sub-section (2), the form of Labour Identification Number under sub-section (3), and the manner of obtaining Labour Identification Number under sub-section (4), of section 5;
 - (b) the measures to be taken by the employer relating to the health and safety (including cleanliness, lighting, ventilation and prevention of fire) of the workers under sub-section (1) of section 7;
 - (c) the matters to be provided by rules under sub-section(4) of section 8;
 - (d) the condition subject to which the provisions of sub-section (1) and (2) of section 8 shall apply to certain class of workers under sub-section (5) of that section;
 - (e) rate of higher amount of wages under section 9;
 - (f) the provisions of sufficient latrine and urinals under section 13 and the provision of first-aid facility under section 15;

- (g) the qualifications of Facilitators under sub-section(1), conditions subject to which a Facilitator shall exercise his powers under sub-section (4), and other powers exercisable by him under sub-clause (e) of clause (ii) of sub-section (4), of section 17;
- (h) the registers and records to be maintained by the employers under sub-section (1) of section 18;
- (i) the form and manner (including electronic form) for furnishing of annual return and the authority to such returns shall be furnished under section 19;
- (j) the manner of compounding of offences under sub-section (1), and form and manner for making application for such compounding under sub-section (4), of section 24; and
- (k) Any other matter which is required to be, or may be, prescribed.

(3) Every rule made by the State Government under this Act shall be laid, as soon as may be after it is made, before the House of the State Legislature.

32. (1) If any difficulty arises in giving effect to the provisions of this Act, the State Government may, by order, published in the Official Gazette, make such provisions not inconsistent with the provisions of this Act as may appear to be necessary for removing the difficulty:

Power to remove difficulties.

Provided that no order shall be made under this section after the expiry of two years from the date of the commencement of this Act.

(2) Every order made under this section shall be laid, as soon as may be after it is made, before the House of the State Legislature.

No. 4 of
1973
Ordinance
No. 1 of
2021

33. (1) The Manipur Shops and Establishments Act, 1972 and the Manipur Shops and Establishments (Regulation of Employment and Conditions of Service) Ordinance, 2021 are hereby repealed.

Repeal and savings.

(2) Notwithstanding such repeal under sub-section (1), anything done or any action taken under the said Act or Ordinance shall,

in so far as such thing or action is not inconsistent with the provisions of this Act, be deemed to have been done or taken under the provisions of this Act.

No. 10 of
1897

(3) The mention of particular matters in this section shall not be held to prejudice or affect the general application of section 6 of the General Clauses Act, 1897 with regard to the effect of repeals.

NUNGSBITOMBIATHOKPAM,
Commissioner (Law),
Government of Manipur.